

(a) the guidelines laid down for allotment of flats/plots/shops by the D.D.A. on out of turn basis;

(b) the number of Flats/plots/shops allotted during 1990 and 1991 on out of turn basis and on which grounds with specific reasons for the request, year-wise and how do the same compare with the allotments made during the preceding three years-year-wise;

(c) whether Government are aware of the discrimination made in the allotment of flats on out to turn basis between individuals and if so, the reasons thereof; and

(d) the steps taken or proposed to be taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) As per the Government policy and guidelines Lt. Governor, Delhi/Vice-Chairman, DDA are competent to allot on out of turn basis 2 1/2% of the total number of flats plots allotted during a year in the cases of extreme compassion and hardship as also to the widows and physically handicapped persons and in such other special cases which in their opinion deserve special consideration.

Shops are not allotted on out of turn basis, as there is no registration scheme for allotment of shops. However, Lt. Governor, Delhi has discretionary powers under resolution of the DDA to allot shops to:-

- (i) widows of ex-servicemen who died in harness;
- (ii) widows of service officers who died in harness;
- (iii) individuals on compassionate grounds.

(b) Information is being collected and will be laid on the Table of the Sabha.

(c) and (d). Out of turn/discretionary allotments are to be made by the competent authority in accordance with the guidelines as stated in reply to part (a) above and availability of flats/shops.

Computerised Provident Fund Centres

2605. SHRI C.K. KUPPUSWAMY: Will the Minister of LABOUR be pleased to state:

(a) whether the Government propose to computerise all the Provident Fund Centres in order to make quick disposals of the cases;

(b) if so, the details thereof;

(c) whether the Government propose to give pensions to the provident fund holders in future; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b). Yes, Sir. The Provident Fund Accounts in Andhra Pradesh, Bihar, Delhi, Karnataka, Madhya Pradesh, Maharashtra, Orissa, Rajasthan and Tamil Nadu have so far been computerised. The Accounts in the remaining regions are likely to be computerised by the end of 1991-92.

(c) The question of providing a pension scheme for the members of the Employees' Provident Fund Scheme is under consideration of the Government.

(d) The details of the proposed pension scheme are yet to be finalised.